

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

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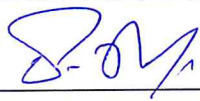
PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.09.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No.12/66/HDB/2017
NAME OF THE COMPANY	Rewa Tollway Private Limited
NAME OF THE PETITIONER(S)	Rewa Tollway Private Limited
NAME OF THE RESPONDENT(S)	
UNDER SECTION	66

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Ch. Pushyam Kiran	Advocate	Pushyam.kiran@gmail.com 9848037557	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Ch Pushyam, Learned Counsel for the Petitioner. After hearing the matter, the Bench is of the view that RBI's opinion has to be obtained with regard to the issue raised in the present case. Therefore, we direct the Learned Counsel for the Petitioner to take notice to the RBI to ascertain their views on the issue in question.

Post the case on 22.09.2017.


Member (T)


Member (J)